

PNB Housing Finance Limited
POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
 Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & Insolvency Act 2002, in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice/s. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the properties described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.
 The borrower/s in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of PNB Housing Finance Ltd. RFPN for the amount and interest thereon as per loan agreement. **The borrower/s attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.**

Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Demand Notice Date	Amount Outstanding (Rupees)	Date of Possession Taken	Description Of The Property Mortgaged
HOU/THA/0720/806351 B.O.: Thane	Mrs. Pushpa Ramashreshya Yadav (Borrower), Mr. Ramdas Shriram Yadav (Co-Borrower) And Mr. Anand Raj (Co-Borrower)	21.02.2025	Rs. 49,34,261.47 (Rupees Forty Nine Lakhs Thirty Four Thousand Two Hundred Sixty One And Forty Seven Paise Only)	09.03.2026 (Physical)	All That Part and Parcel Of Property No. Davahkar Eganate, 12, 1205, Davahkar Elegance, S.No. 33, H.No. 10, At Village Piyavali, Near Essar Petrol Pump, Kalyan East, Thane, Maharashtra-443301

PLACE:- THANE, DATE:- 12-03-2026 **AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.**

SYMBOLIC POSSESSION NOTICE
ICICI Bank
 Branch Office: ICICI Bank Ltd, Office Number 201-B, 2nd Floor, Road No. 1 Plot No. B3, WIFIT Park, Wagle Industrial Estate, Thane (West)- 400604.
 The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.
 Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower/s / Loan Account Number	Description of Property/ Date of Symbolic Possession	Date/Notice Amount in Demand Notice (Rs)	Name of Branch
1.	Mangesh Dange & Madhuri Mangesh Dange TBAM100006236678	Plot No. 61A, Khel Bari, Khel Tapmoli, Survey No.22/36, Taluka Achalpur, Amravati- 444805 / March 07, 2026	November 18,2025 Rs. 33,79,208.84/-	Amravati

 The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.
 Date: March 13, 2026
 Place: Amravati
 Sincerely Authorised Officer
 For ICICI Bank Ltd.

GREATER BOMBAY CO-OPERATIVE BANK LIMITED
 Ref No: GBCB/SAD/AO/MS/1308/Private Treaty/2026 Date: 11.03.2026
NOTICE OF SALE THROUGH PRIVATE TREATY
 SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002. (SARFAESI ACT)
 The undersigned as Authorized Officer of The Greater Bombay Co-operative Bank Ltd., has taken over Physical Possession of the schedule property under the SARFAESI Act. The Authorized officer of The Greater Bombay Co-operative Bank Ltd., had already conducted multiple public auctions for selling the property, but they turned out to be unsuccessful as no bids were received. Hence place is informed that if the total outstanding dues in the aforesaid loan account are not paid within Fifteen (15) days from the date of this publication of this notice, then the Authorized officer will proceed for sale via private treaty of the property as stated below.
 Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to the Bank for realization of Bank's dues.
 Standard terms & conditions for sale of property through Private Treaty are as under:
 1. Sale through Private Treaty.
 2. The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of Bank's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter.
 3. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause 2(a) above.
 4. Failure to remit the amount as required under clause 2 (a) above, will cause forfeiture of amount already paid including 10% of the amount paid along with application.
 5. In case of non-acceptance of offer of purchase by the Bank, the amount of 10% paid along with the application will be refunded without any interest.
 6. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer/ Secured Creditors in this regard at a later date.
 7. The Bank reserves the right to reject any offer of purchase without assigning any reason.
 8. In case of more than one offer, the Bank will accept the highest offer.
 9. The interested parties may contact the Authorized Officer for further details/clarifications and for submitting their application.
 10. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties, society dues in respect of purchase of the property.
 11. Sale shall be in accordance with the provisions of SARFAESI Act Rules.
 12. The property is sold in "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS AND NO CLAIM BASIS"
SCHEDULE

Sr. No.	Name of Borrower / Co-borrower / Guarantor	Total O/s Amt. as per 13(2) Notice under SARFAESI Act. As on dt. 18.07.2023	Details of secured Assets	Reserve price for private treaty
1.	Mrs. Shashikala Ramkrushnan Nair - (Borrower), Mr. Nirmala R Nair - (Co-borrower), Mr. Stavros J Fernandes - (Guarantor), Mr. Irfan N Bebal - (Guarantor)	Rs. 26,18,260/-	Flat no. 52, 2nd Floor, Building no. 187, Mulji Jetha CHS, Shamaldas Gandhi Marg, Princess Street, Kalbadevi Admg. 168 sq.ft. builtup	Rs. 25,00,000/-

 Address of the Flat :- Flat no. 52, 2nd Floor, Building no. 187, Mulji Jetha CHS, Shamaldas Gandhi Marg, Princess Street, Kalbadevi. Admg. 168 sq.ft. builtup.
 The aforesaid Borrower/s Co-borrower/s attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets mentioned hereinabove by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by the bank before the sale of secured assets.
Correspondence Address:
 Mr. Mahesh K Shroff (Mob. No.9820446339/022-61285732), mahesh.shroff@greaterbank.com, Mr. Ganesh B. Khutal. (Mob.No.981925471/022-61285909), ganesh.khutal@greaterbank.com.
 The Greater Bombay Co-operative Bank Ltd having corporate office at JITO House, Ground Floor, Plot No. A-56, Road No. 1, MIDC Marol, Next to The International by Tunga Hotel, Andheri (E), Mumbai 400 093.
 Sd/-
 Authorized Officer
 The Greater Bombay Co-operative Bank Ltd
 Date: 12.03.2026
 Place: Mumbai

IDBI BANK
 Regd. Office: IDBI Bank, IDBI Tower, WTC Complex, Cuffe Parade, Mumbai-400005
 Branch Office: IDBI Bank Ltd., Rustumjee's Ozone, Shop No. 7, Laxmi Singh complex, Near Goregaon Flyover, MTNL Office, Goregaon West, Mumbai, Maharashtra - 400062. M. No.: 7800552000/9430022540/9953581483 Email : rahul.kulkarni@idbi.co.in Website: www.idbibank.in
PUBLIC NOTICE FOR SALE THROUGH E-AUCTION See Proviso to Rule 8(6) or 9(1)
RESIDENTIAL PROPERTY FOR SALE IN PRIME LOCATION IN OSHWARA, ANDHERI (WEST) MAHARASHTRA
Sale of Immovable property mortgaged as security for availing financial assistance by MUNISH ALIAS ARMAN RAJKUMAR KOHLI & RAJKUMAR KOHLI
 The undersigned being the Authorized Officer (AO) of the IDBI Bank Ltd. (IDBI) invites Bids/Offer in sealed covers for sale of the following property mortgaged as security for availing financial assistance by Munish Alias Arman Rajkumar Kohli and Rajkumar Kohli under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with the Security Interest (Enforcement) Rules 2002 read with proviso to rule 8(6) or 9(1), possession whereof has been taken by the AO, IDBI Bank Ltd on 24.09.2024.
1. Brief Description of Properties: Flat Number: 01, 02 and 03, Ground Floor and Two upper Floors, Wing A-1, Monisha Triplex Bungalow CHS Ltd., Swami Samarth Nagar, Oshiwara, Andheri West, Mumbai-400053.
 As per Index (II): 306.67 Sqmt BUA.
2. The dues of IDBI Bank Ltd. Outstanding :-
 Munish Alias Arman Rajkumar Kohli and Rajkumar Kohli dues as on 01.04.2025 stands at Rs.2,31,71,257 (plus expenses, charges and further interest thereon with effect from 02.04.2025)

Reserve Price	EMD	Date of Inspection	Last Date of Submission of Bids along with EMD	Date of E-Auction & Time
Rs. 68,77,000/-	Rs. 86,77,000/-	17.03.2026 (with prior appointment from 11.00 am to 4.00 pm)	27.03.2026 till 4.00 PM	30.03.2026 From 11.30 AM to 12.00 PM

Branch Office: IDBI Bank Ltd., Rustumjee's Ozone, Shop No. 7, Laxmi Singh complex, Near Goregaon Flyover, MTNL Office, Goregaon West, Mumbai, Maharashtra - 400062.
4. Gist of the terms & conditions appearing in Bid Document:-
 1. The sale of Secured Assets is on "as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis" for and on behalf of the Secured Creditors viz.: IDBI Bank Ltd.
 2. The aforesaid properties shall not be sold below the reserve price mentioned above. Bid increase amount is Rs.50000/-
 3. The Earnest Money Deposit - (EMD) will not carry interest. AO may retain EMD of top three bidders - up to 3 months from the date of opening of the bids. The AO may permit inter-se bidding among the top three bidders. The sale would be an e-auction platform at website : www.baanknet.com and shall take place on 30.03.2026 at 11.30 am to 12.30 pm, unless the extension of 5 minutes each. Intending Bidders shall hold a valid e-mail address, please contact MIS PSB Alliance Private Limited, Unit 1, 3rd floor, VIOS Commercial Tower, Wadala East, Mumbai 400037. Contact Person Email: support.baanknet@psballiance.com, Phone no - 8291220220 (For Technical and Bidding Process).
 4. Bidders are advised to go through the website: www.baanknet.com for detailed terms and conditions of auction sale before submitting their bids for taking part in the e-auction sale proceedings.
 5. Earnest Money deposit (EMD) shall be deposited through DD from any scheduled bank drawn in favour of IDBI Bank Ltd., Borivali Mandapeshwar Road Branch, Payable at Mumbai or to be remitted to Account No. 16234915010026, IFSC Code : IBKL0000162, Branch Name : IDBI Bank Limited, Borivali Mandapeshwar Road, Maharashtra, by way of RTGS in favour of IDBI Bank Ltd and submit proof of payment along with KYC documents (photo identity and address proofs) like PAN Card (computerized), Aadhaar Card, Passport, Voter ID card, Driving License etc. The amount of EMD paid by the interested bidders shall carry no interest. The EMD shall be forfeited if the bidder does not participate in the e-auction by placing the bid.
 6. The successful bidder will be required to deposit 25% of the sale price (less the amount of EMD deposited) at the time of confirmation of sale. The balance amount of the sale price is to be paid within 15 days of the confirmation of the sale or such extended period as may be agreed to by the AO. In case of failure to deposit the balance amount within the prescribed period, the deposited amount shall be forfeited, including earnest money.
 7. AO reserves the right to accept or reject any or all bids without assigning any reason(s). In case all the bids are rejected, the AO reserves the right to sell the assets by any of the modes as prescribed in the SARFAESI Act.
 8. The Secured Assets mentioned in the Bid Document are based on the charges/mortgages created by the mortgagor/s in favour of Secured Creditors, the details whereof are given in the bid document. Interested parties are requested to verify the details of the Secured Assets and inspect the records relating to mortgaged assets available with AO on request.
 9. Secured creditors do not take responsibility for any errors/omissions/discrepancy/ shortfall etc in the secured Assets or for procuring any permissions etc or for the dues of any authority established by law.
 10. The Secured Assets are being sold free from charges and encumbrances of Secured Creditor only.
 11. The successful bidder will be required to bear all the necessary expenses like stamp duty, registration, expenses, tax liabilities, if any etc for transfer of secured asset.
 12. The Bid Document can be obtained from AO, IDBI Bank Ltd., at MTNL Office - IDBI Bank Ltd., Rustumjee's Ozone, Shop No. 7, Laxmi Singh complex, Near Goregaon Flyover, MTNL Office, Goregaon West, Mumbai, Maharashtra - 400062, on M. No.: 7800552000/9430022540/9953581483 Email : rahul.kulkarni@idbi.co.in and can also be downloaded from www.idbi.bank.in
 13. Contact the AO, IDBI Bank Limited, Goregaon West Branch, Mumbai on 7800552000/9430022540/9953581483, Email : rahul.kulkarni@idbi.co.in at the above address in person during Mar 12, 2026 to Mar 27, 2026 at any working day between 10:00 am and 04:00 pm to get the Bid document which contains detailed terms and conditions of sale, bid forms etc.
 14. Borrowers/Guarantors are also hereby given notice under Rule 8(6) or 9(1) of the Rules of SARFAESI Act that the said immovable asset shall be sold after 30 or 15 days from the date of this notice by adopting any of the following methods mentioned in Rule 8(5) of the Rules.
 Sd/-
 Authorized Officer, IDBI Bank Ltd
 Place: Mumbai
 Date: 12.03.2026

FORM G
2nd CORRIGENDUM TO FORM G PUBLISHED ON 6TH JANUARY 2026
INVITATION FOR EXPRESSION OF INTEREST FOR PLANET MARATHI SELLER SERVICES PVT LTD
 at 2nd Floor, Sunrise Tower, MIDC, Marol, Andheri, East Mumbai, Mumbai City, Mumbai, Maharashtra-400093
 (under Sub-regulation (1) Of Regulation 36A Of The Insolvency And Bankruptcy Board Of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016)
RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Planet Marathi Seller Services Pvt Ltd PAN: AALCP2643Q CIN: U93000MH2020PTC342101
2. Address of the registered office	Presently, there are no fixed assets available in the company as per the latest updated Balance Sheet for FY 2022-2023. The Suspended Board of Directors has not been cooperative accordingly, an application under Section 19(2) of the Insolvency and Bankruptcy Code has been filed before the Hon'ble NCLT. Gala Property situated at 1009, 10th Floor C, D Wing, Shiv Solitaire, Village Bandivali, Tal - Jogeshwari East, Mumbai 400060 (The detail of the Fixed Asset (Gala) has been obtained from Claim filed by a Creditor)
3. URL of website	https://www.planetmarathi.com/
4. Details of place where majority of fixed assets are located	
5. Installed capacity of main products/ services	Not Applicable [As there are no fixed assets/manufacturing facilities available in the company]
6. Quantity and value of main products/ services sold in last financial year	The books of accounts of the CD were last audited for the Financial Year ended on 31/03/2023. As per the last available audited financial statements, total revenue from the operations of the company stood at approx. INR 9.49 Crores.
7. Number of employees/ workmen	Since no information has been provided by the suspended board of management, the details of employees are not available presently.
8. Further details, including last available financial statements of the CD	The financial statements and other details of the CD can be obtained by sending an email to cirp.planetmarathi@gmail.com The list of creditors is available on the website of IDBI
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria are mentioned in the detailed Expression of interest document, which can be obtained by sending an email at cirp.planetmarathi@gmail.com
10. Last date for receipt of the expression of interest	March 17th, 2026
11. Date of issue of provisional list of prospective resolution applicants	March 27th, 2026
12. Last date for submission of objections to provisional list	April 1st, 2026
13. Date of issue of final list of prospective resolution applicants	April 11th, 2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	April 16th, 2026
15. Last date for submission of resolution Plans	May 16th, 2026
16. Process email ID to submit Expression of Interest	cirp.planetmarathi@gmail.com
17. Details of the corporate debtor's registration status as MSME	Since no information has been provided by the suspend board of management the MSME status of the CD is unknown.

 Sd/-
 Rishabh Sethi (IBBI/PA-001/IP-P-02842/2023-2024/14377)
 Resolution Professional-Planet Marathi Sellers Services Private Limited
 AFA Valid till June 30th, 2026
 Registered Email Id- ip.rishabhsethi@gmail.com
 Process E-mail ID: cirp.planetmarathi@gmail.com
 Date: March 12th, 2026
 Place: Mumbai

ADITYA BIRLA CAPITAL
Aditya Birla Housing Finance Limited
 Registered Office- Indian Rayon Compound, Varaval, Gujarat - 362266
 Branch Office- G-Corp Tech Park, 8th floor, Kasar Wadavali, Ghodbunder Road, Thane, MH-400601
APPENDIX IV[See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002]
Possession Notice(for Immovable Property)
 Whereas, the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of mentioned below and interest thereon. Borrowers attention is invited to the provisions of sub-section 8 of Section 13 of the act, in respect of time available, to redeem the secured assets.
1. Name of Borrower: RAHUL MISHRA, BAKUL RAHUL MISHRA & M/S MILESTONE INFO SOLUTIONS
Outstanding: INR 61,22,185.39/- (Rupees Sixty One Lacs Twenty Two Thousand One Hundred Eighty Five and Thirty Nine Paise Only)
Demand notice dated: 18-06-2025
Date of Possession: 10.03.2026
Description of the Immovable Property
 All The Piece And Parcel Of The 3bhk Flat No. G3-103 In The Project "Arihant Anshula" And Admeasuring 78.22 Sq.Mtr. Carpet Area Situated On Portion Of Land Identified Said Lands Bearing Survey No. 67, Hissa No. 1/2, Admeasuring 0-26-0 (M-A-P); Survey No. 67, Hissa No. 1/1, Admeasuring 0-22-4 (H-A-P); Survey No. 67, Hissa No. 2, Admeasuring 0-32-9 (H-A-P); Survey No. 67, Hissa No. 3, Admeasuring 0-20-0 (H-A-P); Survey No. 1, Hissa No. 1a, Admeasuring 0-27-0 (H-A-P); Survey No. 67, Hissa No. 4, Admeasuring 0-10-0 (H-A-P); Survey No. 68, Hissa No. 1+2, Admeasuring 0-24-4 (H-A-P); Survey No. 68, Hissa No. 3b, Admeasuring 0-35-3 (H-A-P); Survey No. 68, Hissa No. 4+5, Admeasuring 0-31-0 (H-A-P); Survey No. 68, Hissa No. 6, Admeasuring 0-44-9 (H-A-P); Situated Lying And Being At At Village Ghot, Taluka Panvel, District Raigad, Within The Limits Of Grampanchayat Ghot, Panchayat Samitipanvel, Zilla Parishad Raigad And Within The Jurisdiction Of Sub-Registrar Of Assurances Panvel And Bounded As: As Per Site East: Other Residential Building, West: Under Construction Building, North: Under Construction Building, South: Under Construction Building.
2. Name of Borrower: SHIVKUMAR HARISHCHANDRA MANDAL & PHULIYA DEVI
Outstanding: Rs. 12,27,361/- (Rupees Twelve Lac Twenty Seven Thousand Three Hundred Sixty One Only)
Demand notice dated: 17-09-2025
Date of Possession: 11.03.2026
Description of the Immovable Property
 All That Piece And Parcel Of Flat No 405, 4th Floor B Wing, Bhivpuri Road East, Near Sai Baba Temple, Saurabh Residency Village, Ukral Road Raigad, Maharashtra India-410201 And Bounded As: To The East Side Of Apartment : Open Space, To The West Side Of Apartment : Common Passage & Staircase, To The South Side Of Apartment : Open Space, To The North Side Of Apartment: Flat 404.
 Sd/-
 Authorised Officer
 Aditya Birla Housing Finance Limited
 Date: 13.03.2026
 Place: MUMBAI

Govt. of Bihar
Bihar Medical Services & Infrastructure Corporation Limited,
 3rd floor, Swasthya Bhawan, Behind IGIMS, Sheikhpura,
 Adjacent to State Health Society, Patna 800014,
 Phone/Fax : +91612 2283287, + 91612 2283288
(Notice Inviting E-Bids)
Re-Tender for the Procurement, Rate Contract and Supply of Medical Equipment for different Govt. Health Institutions of Bihar.
Notice Inviting Re-Tender No.-BMSICL/2025-26/ME-482
(Only through E- Tender on website: https://eproc2.bihar.gov.in)
 The Bihar Medical Services and Infrastructure Corporation Limited, Patna invites e-bids from interested parties for Procurement, Rate Contract and supply of Medical Equipment for different Government Health Institutions of Bihar as listed below:-

1	Biosafety Cabinet II A2 type	2	Vertical Autoclave
3	MicroPipettes	4	Microwave Oven
5	Vortex Mixer	6	Weighing Balance
7	Table Top Centrifuge	8	Mili Water Purification System

Tender Schedule

Tender Reference No.	BMSICL/2025-26/ME-482
Date of Pre- Bid Meeting	16 th March 2026 at 15:00 Hrs in Conference hall of BMSICL, 3 rd Floor, Swasthya Bhawan, IGIMS Campus, Sheikhpura, Patna (Bihar)
	All Pre-bid queries to be submitted through e-mail on bmsicltenderequipment@gmail.com Upto 18 th March 2026 till 17:00 Hrs. (Note: No Pre-bid queries would be entertained after the above mentioned dead line)
Last date and time of submission of online bids	07 th April 2026 upto 17:00 Hrs.
Last date and time for submission of original documents of EMD	08 th April 2026 upto 14:00 Hrs
Date, Time and Place of opening of Technical Bid	08 th April 2026 (at 15:00 Hrs.) on the website of https://eproc2.bihar.gov.in in the office of BMSICL
Date and time of opening of financial Bids	To be announced later on https://eproc2.bihar.gov.in
Validity of Tender	180 Days
Cost of the tender document	Rs.11,800/- (Eleven Thousand Eight Hundred Rupees only) Non-refundable.
Tender Processing Fee	Rs 590/- (on the website of https://eproc2.bihar.gov.in)

 1. Any queries and questions regarding the tender should be addressed to MD BMSICL (either through letter or through e-mail:- md-bmsicl-bih@nic.in and/or bmsicl.equipment@gmail.com or contact no. 0612-2219634/35) up to 7 days before of closing of online bid registration.
 GM (Procurement)
 BMSICL, Patna
 This information is available on www.state.bihar.gov.in/prdbihar also
 PR. No. 25896 (B&C) 25-26
 नशामुक्त हो जाए विहार, सुरक्षित रहे घर परिवार।

SBI State Bank of India
 SARB THANE : 11697:- Stressed Assets Recovery Branch,
 1st Floor, Plot No A-112, Circle Road No 22, Wagle Industrial Estate, Thane (west) 400604 E-mail: sbi.11697@sbi.co.in
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES | Appendix - IV-A [See Proviso To Rule 8(6)]
E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002
 Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", As is What is" and Whatever there is" basis on 27.03.2026, for recovery of Rs.31.33,321/- (Rs. Thirty One Lakh Thirty Three Thousand Three Hundred Twenty One Only) as on 03.11.2021 with further interest incidental expenses and costs there on due to the secured creditor Shri Risab Pawha.
The reserve price will be Rs. 31.76,100/- (Rupees Thirty One Lakh Seventy Six Thousand One Hundred Only) and the earnest money deposit will be Rs. 3,17,610.00 (Rupees Three Lakh Seventy Six Thousand Six Hundred Ten Only)
 The intending bidders should make their own independent inquiries regarding encumbrances, title of property put on auction and claims / rights / society / builders dues affecting the property prior to submitting their bid. In this regards, e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Bank.
 The Bidders should get themselves registered on (https://baanknet.com) by providing requisite KYC documents and registration fee as per the practice followed by M/s PSB Alliance Private Limited well before the auction date.
Date & Time of public E-Auction 27.03.2026 from 12.00PM to 4.00PM with unlimited extensions clause of 10 minutes each.

Detail of Property / Property ID No	Reserve Price (Rs.)	Earnest Money Deposit (Rs.)	Bid increase Amount (Rs.)	Date & time of inspection
FFlat No. 606 pn the 6th Floor, in the Building known as " Imperial Shelter", Lying & situated on land bearing survey no. 6, Hissa No. 2/1,2/2,2/3, Survey No. 7, Hissa No.2 , Survey No. 8, Hissa No. 1, Survey No. 16, Hissa No. 1/1, Survey No. 16, Hissa No. 2 Village Samel, Nallasopara West, Tal Vasal & Dist Palghar - 401303 Property ID No:- SBIN200052487210	31,76,100/-	3,17,610/-	20,000/-	23.03.2026 12.00 AM to 4.00PM

 For detailed terms & conditions of the sale, please refer to the link provided in State Bank of India the Secured Creditor' Website www.sbi.co.in,https://baanknet.com,https://sbi.co.in/web/sbi-in-the-news/auction-notices/sarfaesi-and others and https://baanknet.com, or contact to MR.Sunny Agarwal, CLO Mob. No. 8269901247 & MR. Rajesh Kumar, C.O. No.8108164975
 MR. Sunny Agarwal,
 Chief Manager & Authorised Officer,
 State Bank of India.
 Date : 11.03.2026
 Place : Thane

KOTAK MAHINDRA BANK LIMITED
 Regd office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051
 Corporate office: Kotak Infinit, Bldg No 21, Infinity Park, General AK Vaidya Marg, Malad (E), Mumbai - 400 097
 www.kotak.com
INFINITI NOTICE
 That the below mentioned Borrower/s had availed gold loan facility against security of the gold ornaments/ items, as specified below. The Borrower/s defaulted in due repayment of the installments and outstanding dues and as a result of which the Bank was constrained to issue notices calling upon the Borrower/s to repay the outstanding amounts. However, the Borrower/s has failed to repay/clear his outstanding dues thereby compelling the Bank to auction the gold ornaments pledged in favour of the Bank.
 The open auction of the above mentioned gold ornaments would be held on/after at :-
 Date: 23-MAR-2026 Time: 11:00 AM Place: Respective Sub Locations/E-Auction

Appl/Apac	Party Name	State	Location	Sub Location	Gross Wgt
GLN4110799	PRAVIN CHHAGAN DHAS	Maharashtra	CTRLMUMBAI	ANDHERIKUR	30.27
GLN3807422	GAJANAN MAHADEV NAIK	Maharashtra	CTRLMUMBAI	BADLAPUR	150.97
GLN4017010	PRITI VISHWAKARMA	Maharashtra	CTRLMUMBAI	BADLAPUR	103.56
GLN3888863	PRITI VISHWAKARMA	Maharashtra	CTRLMUMBAI	BADLAPUR	85.91
GLN3678823	RAJBAHADUR S CHOURASIYA	Maharashtra	CTRLMUMBAI	BHIWANDI	14.00
GLN3973185	SANGEETA GHEVARCHAND JAIN	Maharashtra	CTRLMUMBAI	BHIWANDI	183.56
GLN4054100	JAIRAM GULAB GUPTA	Maharashtra	CTRLMUMBAI	DOMBIVALI	90.60
GLN3834031	SUBRAT CHANDAR SINHA	Maharashtra	CTRLMUMBAI	DOMBIVALI	10.62
GLN4072378	SUBRAT CHANDAR SINHA	Maharashtra	CTRLMUMBAI	DOMBIVALI	16.55
GLN3528859	SHREYA MITHUN SAWANT	Maharashtra	CTRLMUMBAI	DOMBIVALI	65.00
GLN4232882	SHREYA MITHUN SAWANT	Maharashtra	CTRLMUMBAI	DOMBIVALI	65.00
GLN4284632	DURGAM SWAROOP	Maharashtra	CTRLMUMBAI	DOMBIVALI	25.60
GLN4101127	VENKANNA NARSAYYA BONAGRI	Maharashtra	CTRLMUMBAI	DOMBIVALI	13.30
GLN4312172	VENKANNA NARSAYYA BONAGRI	Maharashtra	CTRLMUMBAI	DOMBIVALI	11.75
GLN4209673	PINKESH UMEDLAL JOGI	Maharashtra	CTRLMUMBAI	GHATKOPARE	63.81
GLN4241547	VANDANA RAVINDRA TAJANE	Maharashtra	CTRLMUMBAI	GHATKOPARE	212.17
GLN4268220	PREMNANDA SUDHAKAR PARDE	Maharashtra	CTRLMUMBAI	KALHER	413.96
GLN3676430	APURVA A CHAVAN	Maharashtra	CTRLMUMBAI	MATUNGA	38.93
GLN3902320	HETAL ASHWIN SAIYA	Maharashtra	CTRLMUMBAI	MATUNGA	21.25
GLN3902412	HETAL ASHWIN SAIYA	Maharashtra	CTRLMUMBAI	MATUNGA	129.11
GLN3963612	MOHD SHAMIM NOORUL HASAN ANSARI	Maharashtra	CTRLMUMBAI	MULUND	40.04
GLN4270318	MOHD SHAMIM NOORUL HASAN ANSARI	Maharashtra	CTRLMUMBAI	MULUND	40.04
GLN4272492	BHALCHANDRA PANDURANG WAIGANKAR	Maharashtra	CTRLMUMBAI	MULUND	39.44
GLN3887954	REESHA				